

State vs. Yogesh Sharma
E- FIR No. EDSP 00044/2021
U/s 379 IPC
PS Shakarpur

21.01.2021.

Present : Ld. APP for the State is present through Video Conferencing.
Sh. Mukesh Kumar, Ld. Counsel for accused is present through video conferencing.

Bail application perused. Reply of the bail application is on record.

Same is perused.

Ld. Counsel for the accused submits that the accused has been falsely implicated and accused has clean antecedents. Further he is a young aged person to look after his old aged parents. It is further stated that the accused is in JC since 10.01.2021 and investigation has been completed and hence accused may be enlarged on bail.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and accused can commit similar offence in future.

Heard both the parties.

I have perused the reply of the IO as well as the contents of the FIR. The offences alleged are serious in nature. As per reply of the IO, the complainant has identified the present accused as the offender but co-accused still absconding and case property ie. mobile phone is yet to be recovered. Further, the investigation is at an initial stage. Therefore, keeping in view the facts and circumstances, the present bail application is dismissed.

Copy of this order be given dasti to the IO. Copy of this order be sent to the Ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)

MM-05 (East)/KKD Court
Delhi/21.01.2021

State vs. Chetan
E-FIR No. 019608/2020
U/s 379/411 IPC
PS Shakarpur

21.01.2021

Present:- Ld. APP for the State through VC.
Sh. P.K. Garg, Id. Counsel for the accused through VC.
An application for grant of bail u/s 437 Cr.P.C is moved on behalf of
accused Chetan.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 04.12.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Further, recovery shown from the accused, if any, is planted upon him. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and accused can commit similar offence in future.

Heard both the parties.

In the present case, the accused is in J/C since 04.12.2020. Case property in the present case has already been recovered. As per reply of IO, the accused is no more required for investigation. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 5000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)
MM-5, (East) MKD Court
Delhi/21.01.2021

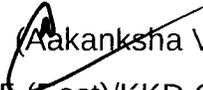
State vs.Naresh Kumar
FIR No. 14/21
U/s 420/406/34 IPC
PS Shakarpur

21.01.2021.

Present : Ld. APP for the State is present through Video Conferencing.
Sh. Kapil Chaudhary, Ld. Counsel for accused is present through
video conferencing.

On account of heavy cause list of today, the present bail application
be listed for 22.01.2021.

IO is directed to appear on NDOH along with all the victim and
complainant.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/21.01.2021

State vs. Parul Jawa
FIR No. 14/21
U/s 420/406/34 IPC
PS Shakarpur

21.01.2021.

Present : Ld. APP for the State is present through Video Conferencing.
Sh. Kapil Chaudhary, Ld. Counsel for accused is present through
video conferencing.

On account of heavy cause list of today, the present bail application
be listed for 22.01.2021.

IO is directed to appear on NDOH along with all the victim and
complainant.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/21.01.2021

State vs. Parul Jawa
FIR No. 13/21
U/s 420/406/34 IPC
PS Shakarpur

21.01.2021.

Present : Ld. APP for the State is present through Video Conferencing.
Sh. Kapil Chaudhary, Ld. Counsel for accused is present through
video conferencing.

On account of heavy cause list of today, the present bail application
be listed for 22.01.2021.

IO is directed to appear on NDOH along with all the victim and
complainant.


(Aakanksha Vyas)

MM-05 (East)/KKD Court
Delhi/21.01.2021

State vs. Naresh Kumar
FIR No. 13/21
U/s 420/406/34 IPC
PS Shakarpur

21.01.2021.

Present : Ld. APP for the State is present through Video Conferencing.
Sh. Kapil Chaudhary, Ld. Counsel for accused is present through
video conferencing.

On account of heavy cause list of today, the present bail application
be listed for 22.01.2021.

IO is directed to appear on NDOH along with all the victim and
complainant.


(Akanksha Vyas)

MM-05 (East)/KKD Court
Delhi/21.01.2021

State vs. Joshim Khan
FIR No. 609/2020
U/s 420/468/471 IPC
PS Krishna Nagar

21.01.2021.

Present : Ld. APP for the State is present through Video Conferencing.
Sh. Uday Shanker, Id. Counsel for the accused through video
conferencing.

Clarifications are required from the IO.

Issue notice to the IO, returnable for 22.01.2021.


(Aakanksha Vyas)

MM-05 (East)/KKD Court
Delhi/21.01.2021



FIR No.0012/2021
State vs. Mohd. Alam
PS Shakarpur
U/s 380/454/411 IPC

21.01.2021

Fresh application for release of articles, on superdari, received through email.

Present:- Ld. APP for the State through VC.

None for applicant through VC.

IO/ SHO PS concerned to file reply on 22.01.2021.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/21.01.2021

State vs. Ratan Kumar @ Kanahiya
FIR No. 763/20
PS PIA

21.01.2021.

Present : Ld. APP for the State is present through Video Conferencing.
Ld. Counsel for the applicant through VC.

On account of heavy cause list, relist for 22.01.2021.


(Aakanksha Vyas)

MM-05 (East)/KKD Court
Delhi/21.01.2021

Sh. Arvind Gaur vs. Shilpi Marwaha & Anr.

21.01.2021

Fresh application for preponment of NDOH received through email.
Present:- None for applicant through VC.

Put up with file on 22.01.2021.


(Akanksha Vyas)
MM-5, (East) KKD Court
Delhi/21.01.2021

FIR No. 20/2021
State vs. Roshan Kumar Singh
PS PIA
U/s 33 Delhi Excise Act

21.01.2021

Fresh application for grant of bail to the accused, received through email.

Present:- Ld. APP for the State through VC.

None for applicant through VC.

IO/ SHO PS concerned to file reply on 22.01.2021.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/21.01.2021

FIR No. 425/20
State vs. Manoj Kumar Malik
PS Krishna Nagar
U/s 323/34 IPC

21.01.2021

Fresh application for releasing the articles on jamatalashi, received through email.

Present:- Ld. APP for the State through VC.

None for applicant through VC.

IO/ SHO PS concerned to file reply on 22.01.2021.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/21.01.2021

FIR No. 328/20
State vs. Himanshu @ Salman @ Rancho
PS Krishna Nagar
U/s 380/457 IPC

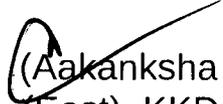
21.01.2021

Fresh application for grant of bail to the accused received through email.

Present:- Ld. APP for the State through VC.

None for applicant through VC.

IO/ SHO PS concerned to file reply on 22.01.2021.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/21.01.2021

FIR No.369/20
State vs. Mahesh @ Gautam
PS PIA
U/s 379/411/34 IPC

21.01.2021

Fresh application for grant of bail to the accused, received through email.

Present:- Ld. APP for the State through VC.

None for applicant through VC.

IO/ SHO PS concerned to file reply on 22.01.2021.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/21.01.2021

FIR No.369/20
State vs. Sanjeev @ Praveen
PS PIA
U/s 379/34 IPC

21.01.2021

Fresh application for grant of bail to the accused, received through email.

Present:- Ld. APP for the State through VC.

None for applicant through VC.

IO/ SHO PS concerned to file reply on 22.01.2021.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/21.01.2021

FIR No.250/20
State vs. Gaurav
PS PIA
U/s 392/34 IPC

21.01.2021

Fresh application for grant of bail to the accused received from Jail,
through email.

Present:- Ld. APP for the State through VC.

None for applicant through VC.

IO/ SHO PS concerned to file reply on 22.01.2021.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/21.01.2021

FIR No.0015/2021
State vs. Jeetu
PS Shakarpur
U/s 356/379 IPC

21.01.2021

Fresh application for grant of bail to the accused, received through email.

Present:- Ld. APP for the State through VC.

None for applicant through VC.

IO/ SHO PS concerned to file reply on 22.01.2021.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/21.01.2021